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STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT

(2011 - 2012)

(FIFTEENTH LOK SABHA)

MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

**THE CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL, 2012**

TWENTY – EIGHTH REPORT



LOK SABHA SECRETARIAT

NEW DELHI

August, 2012/Bhadrapada, 1934(Saka)

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EMPOWERMENT
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ORDERS (AMENDMENT) BILL, 2012

Presented to Lok Sabha on 24.8.2012

Laid in Rajya Sabha on 24.8.2012



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NEW DELHI

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COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT (2011-2012)

SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS
LOK SABHA

2. Shri Kameshwar Baitha
3. Smt. Susmita Bauri
4. Shri Devidhan Besra
5. Smt. Rama Devi
6. Shri Premchand Guddu
7. Dr. Manda Jagannath
8. Shri Mohan Jena
9. Shri Dinesh Kashyap
10. Shri G.V. Harsha Kumar
11. Shri H.D. Kumaraswamy
12. Shri Basori Singh Masram
13. Shri R. Dhruva Narayana
14. Shri Ramashankar Rajbhar
- ####15. Smt. Sushila Saroj

16. Shri Pradeep Kumar Singh
17. Shri Lalit Mohan Suklabaidya
18. Shri Kabir Suman
- **19. Smt. Usha Verma
20. Vacant

21. Vacant

MEMBERS
RAJYA SABHA

22. Smt. Jharna Das Baidya
23. Shri Avtar Singh Karimpuri
- ***24. Shri Narayan Singh Kesari
- ##25. Shri Chiranjeevi Konidala
- ##26. Shri Faggan Singh Kulaste
- ***27. Shri Mahmood A. Madani
28. Shri Ahmad Saeed Malihabadi
- ###29. Prof. Mrinal Miri
- *30. Dr. Ram Dayal Munda
31. Shri Baishnab Parida
- #32. Shri Praveen Rashtrapal
33. Shri Shivpratap Singh
34. Shri Nandi Yelliah

* Dr. Ram Dayal Munda was expired on 30.9.2011.

** Smt. Usha Verma ceased to be a Member of Committee w.e.f. 3.1.2012.

*** Retired w.e.f. 2.4.2012.

Retired w.e.f. 2.4.2012 and re-nominated w.e.f. 4.5.2012.

Nominated to the Committee w.e.f. 4.5.2012.

Nominated to the Committee w.e.f. 11.7.2012.

Nominated to the Committee w.e.f. 13.7.2012.

LOK SABHA SECRETARIAT

1. Shri C.S. Joon - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri P.C. Choulda - Additional Director
4. Smt. Neena Juneja - Committee Officer

INTRODUCTION

I, the Chairman of the Standing Committee on Social Justice and Empowerment having been authorized by the Committee to submit the Report on their behalf present the Twenty-eighth Report of the Committee on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012" of the Ministry of Social Justice and Empowerment.

2. The Bill was introduced in Lok Sabha on 21.5.2012 and was referred to the Committee by the Hon'ble Speaker, Lok Sabha on 25.5.2012 under Rule 331E (b) of the Rules of Procedure and Conduct of Business in Lok Sabha for examination and report.

3. The Committee wish to express their thanks to the representatives of the Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes for tendering evidence and placing their considered views before the Committee and also for furnishing written notes and information as desired by the Committee in connection with the examination of the Bill.

4. The Committee considered and adopted the report on the Bill at their sitting held on 22.8.2012.

5. For facility of reference observations/recommendations of the Committee have been printed in thick type in the body of the Report.

6. The Committee place on record their appreciation for the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

NEW DELHI:

22 August, 2012
31 Shravana, 1934 (Saka)

DARA SINGH CHAUHAN

**Chairman,
Standing Committee on
Social Justice and
Empowerment**

REPORT

1.1 The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012 was introduced in the Lok Sabha on 21st May, 2012. The Bill was referred to the Standing Committee on Social Justice and Empowerment on 25th May, 2012 for examination and report thereon. A copy of the Bill, as introduced in Lok Sabha, is appended **(Annexure I)**. The objective of the Bill is to insert certain castes in respect of Kerala, Madhya Pradesh, Odisha and Tripura in the Scheduled Castes Order, 1950 and to omit entry 3 of the Schedule to the Constitution (Sikkim) Scheduled Castes Order, 1978.

Background

1.2 The Constitutional provisions in regard to specification of “Scheduled Castes” are as under:-

Article 366: Definitions

"(24) “Scheduled Castes” means such castes, races or tribes or parts of or groups within such castes, races or tribes as are deemed under article 341 to be Scheduled Castes for the purpose of the Constitution."

"Article 341: Scheduled Castes

(1) The President may with respect to any State or Union Territory and where it is a State after consultation with the Governor thereof, by public notification, specify the castes, races or tribes or parts of or groups within castes, races or tribes which shall for the purposes of this Constitution be deemed to be Scheduled Castes in relation to that State or Union Territory, as the case may be.

(2) Parliament may by-law include in or exclude from the list of Scheduled Castes specified in a notification issued under clause (1) any caste, race or tribe or part of or group within any caste, race or tribe, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification."

1.3 The Ministry have informed that the criteria followed for consideration of specification of a caste etc. as a Scheduled Caste is 'extreme social, educational and economic backwardness arising out of traditional practice of untouchability.'

1.4 After promulgation of the Constitution, in exercise of powers conferred by clause (1) of Article 341 of the Constitution, the President made the following six Presidential Orders between 1950 and 1978, for specifying castes as Scheduled Castes in relation to various States/Union Territories:-

- (i) The Constitution (Scheduled Castes) Order, 1950,
- (ii) The Constitution (Scheduled Castes) (Union Territories) Order, 1951,
- (iii) The Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956,
- (iv) The Constitution (Dadra & Nagar Haveli) Scheduled Castes Order, 1962,
- (v) The Constitution (Pondicherry) Scheduled Castes Order, 1964,
- (vi) The Constitution (Sikkim) Scheduled Castes Order, 1978.

1.5 The Ministry have informed the Committee that the first Order of 1950, as amended from time to time, is for 24 States as follows:-

- (i) Andhra Pradesh, (ii) Assam, (iii) Bihar, (iv) Chhattisgarh, (v) Goa, (vi) Gujarat, (vii) Haryana, (viii) Himachal Pradesh, (ix) Jharkhand, (x) Karnataka, (xi) Kerala, (xii) Madhya Pradesh, (xiii) Maharashtra, (xiv) Manipur, (xv) Meghalaya, (xvi) Mizoram, (xvii) Orissa, (xviii) Punjab, (xix) Rajasthan, (xx) Tamil Nadu, (xxi) Tripura, (xxii) Uttar Pradesh, (xxiii) Uttaranchal and (xxiv) West Bengal.

1.6 The second Order of 1951, as amended from time to time, is for 3 Union Territories as follows:-

- (i) Delhi, (ii) Chandigarh and (iii) Daman and Diu.

1.7 The above mentioned Orders have been amended from time to time by the following Acts of Parliament enacted as per Article 341(2) of the Constitution between 1956 and 2007:-

- (i) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1956,
- (ii) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1976,
- (iii) The Constitution (Scheduled Castes) Orders (Amendment) Act, 1990,
- (iv) The Constitution (Scheduled Castes) Orders (Amendment) Act, 2002,
- (v) The Constitution (Scheduled Castes and Scheduled Tribes) Orders (Amendment) Act, 2002,
- (vi) The Constitution (Scheduled Castes) Orders (Second Amendment) Act, 2002,
- (vii) The Scheduled Castes and Scheduled Tribes Order (Amendment) Act, 2002, and
- (viii) The Constitution (Scheduled Castes) Order (Amendment) Act, 2007.

1.8 Presently, 1208 castes etc. have been specified as Scheduled Castes in relation to various States and Union Territories **(State/UT wise number is at Annexure-II)**. Details in regard to their names are contained in the six Presidential Orders, as amended from time to time **(copy at Annexure-III)**.

1.9 The Ministry have specified the following procedure for inclusion and exclusion from the list of Scheduled Castes :-

- (i) The complete proposal with ethnographic support, to modify the existing list of Scheduled Castes is made by the concerned State Government/Union Territory Administration.

- (ii) The proposal is then referred to the Registrar General of India (RGI), for seeking comments.
- (iii) The proposal once not agreed to by the RGI, is referred back to the concerned State Government/Union Territory Administration, for seeking further justification of their proposal, in the light of the comments of the RGI.
- (iv) The proposal, if received back from concerned State Government/Union Territory Administration, with further justifications, is again referred to the RGI for consideration.
- (v) If the proposal is not agreed to by the RGI the second time, the Government of India may consider rejection of the proposal.
- (vi) The proposal agreed to by the RGI, is referred to the National Commission for Scheduled Castes (NCSC), for seeking comments.
- (vii) If the proposal is not agreed to by the NCSC, it is rejected with the approval of Minister for Social Justice & Empowerment.
- (viii) Such proposals, which have been agreed to by the RGI and the NCSC are processed further and introduced as a Bill for consideration and passing by the Parliament, as required under Article 341(2) of the Constitution of India. After the Bill is passed by both the Houses of Parliament and assent of the President is obtained the amendments are notified.

Further modifications in lists of Scheduled Castes under consideration

1.10 The Ministry have further informed that lists of Scheduled Castes were last revised vide the Constitution (Scheduled Castes) Order (Amendment) Act, 2007. Thereafter, proposals have been received from the State Governments of Kerala, Madhya Pradesh, Odisha, Tripura and Sikkim for certain modifications in the list of Scheduled Castes of these States. The proposals were processed as per approved Modalities. The NCSC and the RGI have accordingly conveyed their concurrence to the

proposed modifications. To give effect to them, it is proposed to amend the following two Presidential Orders :-

- (i) The Constitution (Scheduled Castes) Order, 1950; - in respect of Kerala, Madhya Pradesh, Odisha & Tripura and
- (ii) The Constitution (Sikkim) Scheduled Castes Order, 1978.

1.11 The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012 involves 12 amendments. The details of the proposed 12 amendments are as follows :-

Sl. No.	State/ Territory Union	Inclusion as synonym	Exclusion	Other modification	Total
1	Kerala	2	-	-	2
2	Madhya Pradesh	1	-	-	1
3	Odisha	4	-	1*	5
4	Tripura	3	-	-	3
5	Sikkim	-	1	-	1
	Total	10	1	1	12

*Changing the name of Orissa to Odisha.

1.12 A statement showing existing entry, proposed modification, entry as it would read after modification and remarks in respect of 12 proposed amendments is as under :-

State/ Union Territory.	Existing entry	Proposed modification	Entry, as it would read after proposed modification	Remarks
1	2	3	4	5
Amendment in the Constitution (Scheduled Castes) Order, 1950				
Kerala	46.Palluvan	Inclusion of Pulluvan as synonym of Palluvan	46.Palluvan, Pulluvan	Kerala State had informed that the word 'Pulluvan' was mis-spelt as 'Palluvan' in the initial list of SCs and suggested necessary correction. State Government, RGI and NCSC have agreed that instead of deleting 'Palluvan' from SCs list, it should be retained along with 'Pulluvan'.
	61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)	Inclusion of Thachar (other than Carpenter) as synonym of "Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)"	61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State), Thachar (other than Carpenter)	Contention of the Government of Kerala that on the basis of anthropological study, 'Thandan' and 'Thachar (other than Carpenter)' belong to one and the same community has been accepted by both RGI and NCSC.

1	2	3	4	5
Madhya Pradesh	18. Dahait, Dahayat, Dahat	Inclusion of Dahiya as synonym of Dahait, Dahayat, Dahat	18. Dahait, Dahayat, Dahat, Dahiya	Recommendation of Government of Madhya Pradesh to include 'Dahiya' as a synonym of 'Dahait', 'Dahayat', 'Dahat', has been endorsed by the RGI on the basis of anthropological study contained in publication viz. 'People of India- the Scheduled Castes', in which 'Dahiya' has been reported as 'Dahait'. The NCSC has concurred.
Odisha	Part XIII-Orissa	Change of the heading, of Part XIII-Orissa	Part XIII-Odisha	The name of the State of Orissa has been changed to Odisha vide the Orissa (Alteration of Name) Act, 2011, w.e.f. 01.11.2011.
	2.Amant, Amat, Dandachhatra Majhi	Inclusion of Amata, Amath as synonym of Amant, Amat, Dandachhatra Majhi	2. Amant, Amat, Dandachhatra a Majhi, Amata, Amath	Government of Orissa informed that 'Amata, Amath' are synonyms / phonetic variation of the 'Amant, Amat,' a SC in Orissa and bear the same socio- cultural characteristics with the latter. Both RGI and NCSC have concurred.
	13.Bedia, Bejia	Inclusion of Bajia as synonym of Bedia, Bejia	13. Bedia, Bejia, Bajia	Government of Orissa informed that 'Bajia' community is socially, educationally and economically backward and with a view to remove misgivings arising out of phonetic variations, this community may be included in the SCs list of Orissa. RGI and NCSC have concurred.

1	2	3	4	5
	41.Jaggali	Inclusion of Jaggili, Jagli as synonym of Jaggali	41. Jaggali, Jaggili, Jagli	According to Government of Orissa 'Jaggili, Jagli' are synonyms to the notified 'Jaggali' community. They are one and the same community having same socio - cultural and economic features. RGI has no objection to the proposal and NCSC has concurred.
	69.Pan, Pano, Buna Pana, Desua Pana	Inclusion of Buna Pano as synonym of Pan, Pano, Buna Pana,	69. Pan, Pano, Buna Pana, Desua Pana, Buna	Governments of Orissa, RGI and NCSC have agreed that 'Buna Pano' is a section of 'Pan, Pano'.

		Desua Pana	Pano	
Tripura	4. Chamar, Muchi	Inclusion of Chamar-Rohidas, Chamar-Ravidas as synonym of Chamar, Muchi	4. Chamar, Muchi, Chamar-Rohidas, Chamar-Ravidas	Government of Tripura recommended 'Chamar- Rohidas,' 'Chamar- Ravidas' as synonyms of 'Chamar, Muchi' in Tripura. Both, RGI and NCSC have concurred.
	7. Dhoba	Inclusion of Dhobi as synonym of Dhoba	7. Dhoba, Dhobi	Government of Tripura informed that Dhoba and Dhobi are same castes. Both, RGI and NCSC have concurred.
	12. Jalia Kaibarta	Inclusion Jhalo- Malo as synonym of Jalia Kaibarta	12. Jalia Kaibarta, Jhalo- Malo	Government of Tripura informed that 'Jhalo- Malo' is a synonym of 'Jalia Kaibarta'. Both, RGI and NCSC have concurred.

Amendment in the Constitution (Sikkim) Scheduled Castes Order, 1978

1	2	3	4	5
Sikkim	3. Majhi (Nepali)	Deletion of existing entry Majhi (Nepali)	-	Government of Sikkim, referring to the recommendation made by State Backward Classes Commission has vide its letter dated 31.01.2004, proposed that 'Majhi' be deleted from the SC Order, 1978 and included in the Central List of Other Backward Classes. RGI has supported the proposal of the State Government stating that "As is revealed from the reports of the State Government and the Sikkim Commission for Backward Classes, the Majhis themselves want to come out of 'social stigma' of a Scheduled Caste. According to them, Majhis are not considered as 'untouchables' among Gorkha and it hurts their sentiments." NCSC has concurred.

1.13 In response to a query on the estimated population of these communities and their economic status, the Ministry have stated :-

"The estimated population of the communities, proposed for inclusion in the list of Scheduled Castes in the present Bill is not available. It has been reported by the State Governments that these communities are socially, educationally and economically backward".

1.14. The Registrar General of India further clarified during evidence :-

".....the question was, these communities which are stated for inclusion, what is their population. But those communities which are not SCs/STs today, we do not have the population of those communities. We have only those who have been included. We give the population figures of SCs/STs".

The RGI further informed that after the data on socio economic and caste Census conducted in 2011 are processed , every caste details will be available.

When asked the time when the census figure is likely to be available, the RGI stated:

"The work is so huge that 17 Centres are working 24x7 since the Census Government got over. The work is so huge that it is not possible to do it earlier. Finally, the forms are all hand written forms. We have introduced technology to scan them and then try to do things faster so we are able to bring down the time from four years to two years... The details of the second phase of census, which was conducted in 2011 are under process and our sincere efforts would be to bring it out before March, 2013. If we are able to complete it earlier, we will release it earlier.

1.15 When it was enquired whether inclusion/ exclusion of castes in " The Constitution (Scheduled Castes) Order, 1950" as proposed in the Bill is supported by the views of experts, individuals, organisations and institutions in the fields of anthropology, ethnography and other social sciences, the Ministry have stated :-

"Complete proposal with ethnographic support, to modify the existing list of Scheduled Castes is made by concerned State Government/Union Territory Administration. They also take help of their research organisations like Tribal

Research Institutes, Social Studies Institutes, and Universities, while formulation of the proposal".

1.16 When enquired whether public hearing and public opinion has been sought for addition and /or deletion of these castes, the Ministry have stated that :-

"The Modalities, *inter-alia* suggests that the NCSC, while examining proposals, may associate, through panel or other means, expert individuals, organisations and institutions in the fields of anthropology, ethnography and other social sciences. It is also laid down that they may also consider holding public hearings in the areas relevant to claims under examination. It is, however, not binding on the Commission to do so. The NCSC which has been consulted in the matter has informed as under:-

".....the proposal of the State Government alongwith comments of the RGI on modification of SC list is placed before the Hon'ble Commission's meeting for views/comments. The Hon'ble Commission considered the matter and expressed its views. Thereafter, the Commission's views also communicated to the Nodal Ministry. Further, the Commission does not hold public opinion or conduct any public hearing in this regard".

1.17 The Ministry have informed that from the Reports of the State Government and Sikkim Commission for Backward Classes that 'Majhis' themselves want to come out of social stigma of a Scheduled Castes and therefore deletion of the caste from "The Constitution (Sikkim) Scheduled Castes Order, 1978". When enquired whether public opinion was sought from the community, the Ministry have informed as under :-

"The Government of Sikkim , having considered the recommendation of Sikkim Commission for Backward Classes had recommended deletion of 'Majhi' community from the list of Scheduled Castes in relation to Sikkim. The said Commission had inter-alia observed that, "The Majhis seemed to have reluctantly accepted the status of Scheduled Castes.....they are not considered as 'untouchables' by other Nepali communities or Scheduled Tribes. Hence they have requested for deletion from the list of SC and inclusion as OBC in the Central list..." The Commission in this regard had made extensive spot studies of the 'Majhi' dominated areas and gathered information from the members of the community. Knowledgeable elder members of the community and the representatives of the Majhi community were also invited for the discussion".

1.18 The Ministry was asked to submit the details of the other proposals received from the State Governments for inclusion in the Scheduled Castes list. In response, the Ministry have stated that 36 such proposals received from various State Governments for inclusion in the Schedule Castes list are under different stages of consideration, as indicated in the following details:-

Sl. No.	No. of Proposals	Present stage of consideration, as per approved Modalities
1.	15	Referred to Registrar General of India (RGI), for obtaining their comments.
2.	4	Referred to National Commission for Scheduled Castes (NCSC), for obtaining their comments.
3.	16	Under consideration for rejection , as the RGI had not agreed to the views of the concerned State Government, even on second reference.
4.	1	Comments from both the RGI and NCSC have been obtained. To be processed further.
Total	36	

1.19 Also giving details of the pendency of cases with the Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes, the Ministry have given the following detailed information :-

Sl. No.	Name of Agency, where proposals are presently pending.	Number of proposals
1	Ministry of Social Justice and	17 (Details are given in Annexure-IV)

	Empowerment	
2	Registrar General of India	18 (Details are given in Annexure-V)
3	National Commission for Scheduled Castes	7 (Details are given in Annexure-VI)

In regard to the reasons for long pendency of cases, the Ministry have informed that processing of proposals for deciding claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes is a time consuming process, as it requires consultation with various agencies, such as Registrar General of India and National Commission for Scheduled Castes, which take considerable time.

1.20 Explaining further about the time taken for clearing proposals, the Ministry have informed that in accordance with the approved Modalities, the proposal received from the concerned State Government/ Union Territory Administration is initially referred to the RGI for seeking its comments. The proposal agreed to by the RGI, is referred to NCSC for seeking comments. The proposal not agreed to by the RGI the first time, is referred back to the concerned State/UT, for their consideration in the light of comments of the RGI. Further information, when received from them, is again referred to the RGI for comments, and such proposals which are again disagreed by the RGI on second reference, are considered for rejection by the Ministry. However, such proposals, which have been agreed to by both RGI and NCSC, are further processed by the Ministry in consultation with concerned Ministries for obtaining approval of the Cabinet for introduction of a Bill for consideration and passing by the Parliament, as required under

Article 341(2) of the Constitution of India. The time taken by the Ministry, for complete examination of a proposal, therefore, varies from case to case.

1.21 When it was enquired about the number of cases referred back to the State Governments for further clarification during the last three years and number of replies since received, the Ministry have replied :-

"8 complete proposals, which were received from the State Governments/ Union Territory Administration, and in which the comments from both the RGI & NCSC have been received, were referred back to concerned States for clarification. Replies in all such cases are awaited. Ministry is not aware of any time frame fixed by the States, in this regard.

A proposal for deletion of 'Dewar' community from the list of Scheduled Castes in Odisha has also been referred to the State Government for seeking clarification".

1.22 Giving details about the kind of work done by RGI in identification of a caste as Scheduled Caste, it has been informed that the procedure followed by RGI in identification of a caste as a Scheduled Caste is based on the criteria laid down by the Lokur Committee in 1965. The test of extreme social, educational and economic backwardness of castes arising out of traditional practice of untouchability are the criteria for identification of caste as a Scheduled Caste. Examination of a proposal for deciding claims for inclusion in, exclusion from and other modifications in the list of Scheduled Castes requires extensive research, consultation of books, reports and journals etc.

1.23 The representatives of the RGI further informed that the office of RGI does not conduct field based anthropological studies for getting up- dated information on the

socio-economic and ethnic profile of the concerned caste proposed to be included in the Scheduled Castes list. The information on the concerned caste are taken from the old and contemporary published anthropological and ethnographic literature of repute as well as Census Reports of pre-independence period. In addition to that information furnished by the State Government/Union Territory Administration are also taken into account. In so far as the proposal for exclusion of caste from list of Scheduled Caste is concerned, the data relating to the distribution, literacy, occupations and other socio-demographic variables collected on concerned SC/ST during the decadal censuses are used, while examining the proposal.

1.24 To a specific query on the rejection of castes, the Registrar General of India informed before the Committee during evidence :-

"Procedurally, there is a same set of literature which is available. There is no new literature. We have to refer to the same literature. We cannot produce new literature to say something different from what we have given before. It is my respectful submission".

1.25 To a query on the population of the castes to be included and the financial aspect, the Secretary, Ministry of Social Justice and Empowerment informed the Committee :-

"The Registrar General is in the process of completing this exercise. If you read our Financial Memorandum, part I, line 3, it says : "This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of Scheduled Castes to which the persons belonging to the newly added communities will become entitled". We have mentioned that. Further it is said : "It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of caste wise data". We are admitting that the amount will rise. So, we have to make adequate money allocation. We have

only said that we cannot estimate how much will be the exact allocation. But we are admitting that there has to be an increase in allocation".

1.26 The Committee note that "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012" as introduced in Lok Sabha on 21st May, 2012 seeks to insert certain castes in "The Constitution (Scheduled Castes) Order, 1950" in respect of States of Kerala, Madhya Pradesh, Odisha and Tripura and to omit caste 'Majhi' (Nepali) from "The Constitution (Sikkim) Scheduled Castes Order, 1978". The proposals for modification in the Scheduled Castes Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978 have been duly processed by the Ministry of Social Justice and Empowerment in consultation with the concerned State Governments, Registrar General of India and the National Commission for Scheduled Castes. The Bill seeks to introduce inclusion of synonym of 2 castes in Kerala, 1 in Madhya Pradesh, 4 in Odisha, 3 in Tripura in The Constitution (Scheduled Castes) Order, 1950" and deletion of a caste from "The Constitution (Sikkim) Scheduled Castes Order, 1978" and also the change of name of the State of Orissa to Odisha. The Committee, approve the amendments in the Bill in its entirety.

1.27 The Committee are constrained to note that data on the estimated population of the communities proposed to be included in Scheduled Castes list through this Bill is not available with the Ministry of Social Justice and Empowerment, however, the State Governments have reported that these communities are socially, educationally and economically backward. The Registrar General of India informed during evidence that after the results of socio-economic and caste Census conducted in 2011 are released, which is likely by March, 2013, the details of population figures of every caste would be available. The Committee, therefore, desire that the Government should try to make available as early as possible the caste-wise data as per the new Census so that socio-economic details of each caste are readily available for use by the various Government agencies especially for determining the social and economic impact of the of inclusion/exclusion of castes in the SC lists.

In regard to the financial aspect of the Bill, the exact amount of expenditure on the inclusion of synonyms of 10 castes has not been shown in the Financial Memoranda of the Bill. During the evidence, the Secretary also admitted that this would entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for development of Scheduled Castes to which the persons belonging to the newly added communities will become entitled as a result of this Bill. It was also informed that in the Financial Memorandum it was not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of Caste-wise data. The Committee are in no doubt that such Caste-wise data could be

obtained by the Government from 2011 Census records and can be used in preparing Financial Memorandum of the Bill. At this stage, the Committee can only hope that the Government will take appropriate steps to make use of Caste-wise data and show expenditure in the Bills brought out in future on this subject matter.

1.28 The Committee are constrained to note that as many as 17, 18 and 7 proposals from State Governments for amendment in the SC orders are pending with Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes respectively. The Committee have been informed that there is a specified procedure for deciding claims for inclusion in and exclusion from and other modification in the list of Scheduled Castes requiring consultation with the above mentioned agencies. Since the whole process is long drawn and sometimes it may take many years for the State Government proposals to reach the Bill stage, the Committee, wish to emphasis that a sound system needs to be put in place under which each organization/agency involved i.e. State Government, Registrar General of India (RGI), National Commission for Scheduled Castes (NCSC) and the Ministry of Social Justice and Empowerment are made to follow strict time schedule to process the proposals received so that the benefits may reach the intended populace in shortest possible time. The Committee hope that the Government will take appropriate steps in right direction.

1.29 The Committee have been apprised that the office of Registrar General of India does not conduct field based anthropological studies for getting updated information on the socio-economic and ethnic profile of the caste proposed to be included in the Scheduled Caste list. The information on the concerned caste are taken from the old and contemporary published anthropological and ethnographic literature of repute as well as Census Reports of pre-independence period besides the information furnished by the State Government/Union Territory Administration are also taken into account. The Committee are unhappy to note that RGI is referring to old literature of pre-independence era in determining the socio-economic status of castes for clearing proposals for inclusion/exclusion of castes and there is no new literature on the demographic and economic status of castes. The Committee therefore, strongly recommend that the Government should collect and use updated data on economic and social status of the various Castes for processing new proposals for inclusion/exclusion of Castes in the Constitution (Scheduled Castes) Order, 1950 as amended from time to time.

NEW DELHI:
22 August, 2012
31Shravana, 1934 (Saka)

DARA SINGH CHAUHAN
Chairman,
Standing Committee on
Social Justice and Empowerment

Annexure-I

INTRODUCED IN THE SABHA

on

21. 5. 2012

Bill No. 60 of 2012

THE CONSTITUTION (SCHEDULED CASTES) ORDER
(AMENDMENT) BILL, 2012

A

BILL

*further to amend the Constitution (Scheduled Castes) Order, 1950 and the
Constitution (Sikkim) Scheduled Castes Order, 1978.*

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as
follows:—

1. This Act may be called the Constitution (Scheduled Castes) Order (Amendment) Act, 2012. Short title.

C.O. 19. 5

2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,—

Amendment of
the Constitution
(Scheduled Castes)
Order, 1950.

(a) in PART VIII. — Kerala,—

(i) for entry 46, substitute,—

"46. Palluvan, Pulluvan";

(ii) for entry 61, substitute,—

10

"61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas). (Carpenter who are known as Thachan, in the erstwhile Cochin and Travancore State) and Thachar (other than Carpenter)";

(b) in PART IX.—*Madhya Pradesh*, for entry 18, substitute,—

"18. Dahait, Dahayat, Dahat, Dahiya";

(c) in PART XIII.—*Orissa*,—

(i) for "Orissa", substitute "Odisha";

(ii) for entry 2, substitute,—

"2. Amant, Amat, Dandachhatra Majhi, Amata, Amath";

(iii) for entry 13, substitute,—

"13. Bedia, Bejia, Bajia";

(iv) for entry 41, substitute,—

"41. Jaggali, Jaggili, Jagli";

(v) for entry 69, substitute,—

"69. Pan, Pano, Buna Pana, Desua Pana, Buna Pano";

(d) in PART XVII.—*Tripura*,—

(i) for entry 4, substitute,—

"4. Chamar, Muchi, Chamar-Rohidas, Chamar-Ravidas";

(ii) for entry 7, substitute,—

"7. Dhoba, Dhobi";

(iii) for entry 12, substitute,—

"12. Jalia Kaibarta, Jhalo-Malo".

Amendment of
the Constitution
(Sikkim)
Scheduled Castes
Order, 1978.

3. In the Schedule to the Constitution (Sikkim) Scheduled Castes Order, 1978, entry 3 shall be omitted.

20 C.O. 110.

STATEMENT OF OBJECTS AND REASONS

In accordance with the provisions of article 341 of the Constitution, six Presidential Orders were issued between 1950 and 1978 for specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted between 1956 and 2007 under clause (2) of article 341 of the Constitution.

2. Proposals have been received from the State Governments of Kerala, Madhya Pradesh, Odisha, Tripura and Sikkim for certain modifications in the list of Scheduled Castes of these States, by way of modification of certain existing entries for inclusion of certain communities as Scheduled Castes in the case of the first four States and omission of an existing entry in the case of Sikkim. The National Commission for Scheduled Castes and the Registrar General of India have conveyed their concurrence to the proposed changes.

3. In order to give effect to the above changes, it is necessary to amend the following two Constitution (Scheduled Castes) Orders, namely:—

(i) the Constitution (Scheduled Castes) Order, 1950, in respect of Kerala, Madhya Pradesh, Odisha and Tripura; and

(ii) the Constitution (Sikkim) Scheduled Castes Order, 1978.

4. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI;
The 12th May, 2012

MUKUL WASNIK

FINANCIAL MEMORANDUM

The Bill seeks to include certain synonymous communities in respect of entries in the list of Scheduled Castes for the States of Kerala, Madhya Pradesh, Odisha and Tripura. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of this Bill.

2. It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of caste-wise data.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950
(C.O. 19)

* * * * *

PART VIII.—*Kerala*

* * * * *

46. Palluvan

* * * * *

61. Thandan (excluding Ezhuvus and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State).

* * * * *

PART IX.—*Madhya Pradesh*

* * * * *

18. Dahait, Dahayat, Dahat

* * * * *

PART XIII.—*Orissa*

* * * * *

2. Amant, Amat, Dandachhatra Majhi

* * * * *

13. Bedia, Bejia

* * * * *

41. Jaggali

* * * * *

69. Pan, Pano, Buna Pana, Desua Pana

* * * * *

PART XVII.—*Tripura*

* * * * *

4. Chamar, Muchi

* * * * *

7. Dhoba

* * * * *

12. Jalia Kaibarta

* * * * *

EXTRACT FROM THE CONSTITUTION (SIKKIM) SCHEDULED CASTES ORDER, 1978
(C.O. 110)

THE SCHEDULE

3. Majhi (Nepali)

LOK SABHA

A
BILL
further to amend the Constitution (Scheduled Castes) Order, 1950 and the
Constitution (Sikkim) Scheduled Castes Order, 1978.

(Shri Mukul Wasnik, Minister of Social Justice and Empowerment)

GMCIPMRND--1170LS(S3)--15-05-2012.

LOK SABHA

CORRIGENDA

to

THE CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT)
BILL, 2012

[To be/As introduced in Lok Sabha]

1. In the Title of the Bill,-
for "ORDER"
read "ORDERS"
2. Page 1, line 3,-
for "Order"
read "Orders"
3. Page 1, line 11,-
for "areas"
read "areas) and"
4. Page 1, line 13,-
for "State) and Thachar"
read "State), Thachar"

NEW DELHI;

May 17, 2012
Vaisakha 27, 1934 (Saka)

ANNEXURE – II**NUMBER OF CASTES ETC. SPECIFIED AS SCHEDULED CASTES
IN REGARD TO STATES/UTS**

Sl. No.	State/ Union Territory	Number of castes etc.
1	2	3
States		
1	Andhra Pradesh	60
2	Arunachal Pradesh	0
3	Assam	16
4	Bihar	23
5	Chhattisgarh	44
6	Goa	5
7	Gujarat	36
8	Haryana	37
9	Himachal Pradesh	57
10	Jammu and Kashmir	13
11	Jharkhand	22
12	Karnataka	101
13	Kerala	55
14	Madhya Pradesh	48
15	Maharashtra	59
16	Manipur	7

17	Meghalaya	16
18	Mizoram	16
19	Nagaland	0
20	Orissa	93
21	Punjab	39
22	Rajasthan	59
23	Sikkim	4
24	Tamil Nadu	76
25	Tripura	34
26	Uttar Pradesh	66
27	Uttaranchal	65
28	West Bengal	60
Union Territories		
29	Andaman & Nicobar Island	0
30	Chandigarh	36
31	Dadra & Nagar Haveli	4
32	Daman & Diu	5
33	NCT of Delhi	36
34	Lakshadweep	0
35	Pondicherry	16
	Total	1208

THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950¹
C.O. 19

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order, namely:—

1. This Order may be called the Constitution (Scheduled Castes) Order, 1950.

2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes specified in ²[Parts to ³[XXIV]] of the Schedule to this Order shall, in relation to the States to which those Parts respectively relate, be deemed to be Scheduled Castes so far as regards member thereof resident in the localities specified in relation to them in those Parts of that Schedule.

⁴[3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu ⁵[, the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.]

⁶[4. Any reference in this Order to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the 1st day of May, 1976.]

¹ Published with the Ministry of Law Notification No. S.R.O. 385, dated the 10th August, 1950, Gazette of India, Extraordinary, 1950, Part II, Section 3, page 163.

² Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956.

³ The figure "XXI" has been successfully subs. by Act 18 of 1987, s. 19 and 1st Sch. (w.e.f. 30-5-87), by Act 28 of 2000, s. 19 and 3rd Sch. (w.e.f. 1-11-2000) and by Act 29 of 2000, s. 24 and 5th Sch. (w.e.f. 9-11-2000) to read as above.

⁴ Subs. by Act 63 of 1956, s. 3 and First Sch., for paragraph 3.

⁵ Subs. by Act 15 of 1990, s. 2, for "or the Sikh".

⁶ Subs. by Act 108 of 1976, s. 3 and the First Sch., for paragraph 4 (w.e.f. 27-7-1977).

Constitution (Scheduled Castes) Order, 1950
(PART III. — Rules and Orders under the Constitution)

[THE SCHEDULE
PART I. — Andhra Pradesh

1. Adi Andhra
2. Adi Dravida
3. Anamuk
4. Aray Mala
5. Arundhatiya
6. Arwa Mala
7. Bariki
8. Bavuri
- ¹[9. Beda (Budga) Jangam (in the districts of Hyderabad, Ranga Reddy, Mahbubnagar, Adilabad, Nizamabad, Medak, Karimnagar, Warangal, Khammam and Nalgonda)]
10. Bindla
- ²[11. Byagara, Byagari]
12. Chachati
13. Chalavadi
- ³[14. Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar-Rohidas]
15. Chambhar
16. Chandala
17. Dakkal, Dokkalwar
18. Dandasi
19. Dhor
20. Dom, Dombara, Paidi, Pano
21. Ellamalawar, Yellammalawandlu
22. Ghasi, Haddi, Relli, Chanchandi
- ²[23. Godagali, Godagula (in the districts of Srikakulam, Vizianagaram and Vishakhapatnam)]
24. Godari
25. Gosangi
26. Holey a
27. Holey a Dasari
28. Jaggali
29. Jambuvulu
- ³[30. Kolupulvandlu, Pambada, Pambanda, Pambala]
31. Madasi Kuruva, Madari Kuruva
32. Madiga
33. Madiga Dasu, Mashteen
34. Mahar
- ²[35. Mala, Mala Ayawaru]
36. Mala Dasari
37. Mala Dasu
38. Mala Hannai
39. Malajangam
40. Mala Masti
41. Mala Sale, Nethani
42. Mala Sunyusi
43. Mang
44. Mang Garodi
45. Manne
46. Mashti
47. Matangi
48. Mehtar
49. Mitha Ayyalvar
50. Mundala
51. Paky, Moti, Thoti
- 3***
53. Pamidi
54. Panchama, Pariah
55. Relli
56. Samagara
57. Samban
58. Sapru
59. Sindhollu, Chindollu
- ⁴[60. Yatala
61. Valluvan.]

PART II. — Assam

1. Bansphor
2. Bhuinmali, Mali
3. Brittrial Bania, Bania
4. Bhupi, Dhobi
5. Dugla, Dholi
6. Hira
7. Jalkeot
8. Jhalo, Malo, Jhalo-Malo
9. Kaibartta, Jaliya
10. Lalbegi
11. Mahara
12. Mehtar, Bhangi
13. Muchi, Rishi
14. Namasudra
15. Patni
16. Sutradhar.

¹ Subs. by Act 108 of 1976, s. 3 and the First Sch., for the former Sch. (w.e.f. 27-7-1977).

² Subs. by Act 61 of 2002, s. 2 and the First Sch.

³ Entry 52 omitted by s. 2 and the First Sch., *ibid.*

⁴ Ins. by s. 2 and the First Sch., *ibid.*

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules And Orders under the Constitution)

PART III.—*Bihar*

- | | |
|---|--|
| <ol style="list-style-type: none"> 1. Bantar 2. Bauri 3. Bhogta 4. Bhuiya 5. Bhumij¹ ²[6. Chamar, Mochi, Chamar-Ravidas, Chamar-Ravidas, Chamar-Rohidas, Charmarkar] 7. Chaupal 8. Dabgar ²[9. Dhobi, Rajak] ²[10. Dom, Dhangad, Bansphor, Dharikar, Dharkar, Domra] 11. Dusadh, Dhari, Dharhi | <ol style="list-style-type: none"> 12. Ghasi 13. Halalkhor 14. Hari, Mehtar, Bhangi 15. Kanjar 16. Kurariar 17. Lalbegi 18. Mushar 19. Nat ²[20. Pan, Sawasi, Panr] 21. Pasi 22. Rajwar 23. Turi. |
|---|--|

PART IV.—*Gujarat*

- | | |
|---|---|
| <ol style="list-style-type: none"> 1. Ager 2. Bakad, Bant 3. Bawa-Dedh Debh-Sadhu ²[4. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamar-Ravidas, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, (in Dangs district and Umargaon Taluka of Valsad district only), Nalia, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Rohit, Samgar] ²[5. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli, Barwashia, Barwasia, Jamphoda, Zampada, Zampda, Rushi, Valmiki] 6. Chalvadi, Channayya 7. Chenna Dasar, Holaya Dasar 8. Dangashia 9. Dhor, Kakkayya, Kankayya 10. Garmatang 11. Garoda, Garo 12. Halleer | <ol style="list-style-type: none"> 13. Halsar, Haslar, Hulasvar, Halasvar 14. Holar, Valhar 15. Holaya, Holer 16. Lingader 17. Mahar, Taral, Dhegu Megu 18. Mahyavanshi, Dhed, Dhedh, Vankar, Maru Vankar, Antyaj 19. Mang, Matang, Minimadig 20. Mang-Garudi 21. Meghval, Meghwal, Menghvar 22. Mukri 23. Nadia, Hadi 24. Pasi 25. Senva, Shenva, Chenva, Sedma, Rawat 26. Shemalia 27. Thori 28. Tirgar, Tirbanda 29. Turi 30. Turi Barot, Dedh Barot. ³[31. Balahi, Balai 32. Bhangi, Mehtar 33. Chamar 34. Chikwa, Chikvi 35. Koli, Kori 36. Kotwal (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mansaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha districts)]. |
|---|---|

¹ Certain words omitted by Act 30 of 2000, s. 23 and the Fifth Sch. (w.e.f. 15-11-2000).

² Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 4.

³ Ins. by Act 32 of 2002, s. 2.

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART V.—*Haryana*

- | | |
|--|---|
| <ol style="list-style-type: none"> 1. Ad Dharmi 2. Balmiki, Chura, Bhangi 3. Bangali 4. Barar, Burar, Berar ¹[5. Batwal, Barwala] 6. Bauria, Bawaria 7. Bazigar 8. Bhanjra ²[9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi, Ravidasi, Balahi, Batoi, Bhatoi, Bhambi, Chamar-Rohidas, Jatav, Jatava, Mochi, Ramdasia] 10. Chanal 11. Dagj 12. Darain 13. Deha, Dhaya, Dhea 14. Dhanak 15. Dhogri, Dhangri, Siggj 16. Dumna, Mahasha, Doom 17. Gagra 18. Gandhila, Gandil Gondola | <ol style="list-style-type: none"> 19. Kabirpanthi, Julaha 20. Khatik 21. Kori, Koli 22. Marija, Marecha ¹[23. Mazhabi, Mazhabi Sikh] ¹[24. Megh, Meghwal] ²[25. Nat, Badi] 26. Od 27. Pasi 28. Perna 29. Pherera 30. Sanhai 31. Sanhal 32. Sansi, Bhedkut, Manesh 33. Sansoi ²[34. Sapela, Sapera] 35. Sarera ²[36. Sikligar, Bariya] 37. Sirkiband. |
|--|---|

PART VI.—*Himachal Pradesh*

- | | |
|--|---|
| <ol style="list-style-type: none"> 1. Ad Dharmi 2. Badhi, Nagalu 3. Balmiki, Bhangi, Chuhra, Chura, Chuhre 4. Bandhela 5. Bangali 6. Banjara 7. Bansi 8. Barad 9. Barar, Burar, Berar 10. Batwal 11. Bauria, Bawaria 12. Bazigar 13. Bhanjra, Bhanjre 14. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi, Ravidasi, Ramdasia, Mochi 15. Chanal 16. Chhimbe, Dhobi 17. Dagj 18. Darain 19. Darai, Daryai 20. Daule, Deole 21. Dhaki, Toori 22. Dhanak 23. Dhaogri, Dhuai 24. Dhogri, Dhangri, Siggj 25. Doom, Doomna, Dumna, Dumne, Mahasha 26. Gagra 27. Gandhila, Gandil, Gondola | <ol style="list-style-type: none"> 28. Hali 29. Hesi 30. Jogi 31. Julaha, Julahe, Kabirpanthi, Keer 32. Kamoh, Dagoli 33. Karoack 34. Khatik 35. Kori, Koli 36. Lohar 37. Marija, Marecha 38. Mazhabi 39. Megh 40. Nat 41. Od 42. Pasi 43. Perna 44. Phrera, Pherera 45. Rehar, Rehara 46. Sanhai 47. Sanhal 48. Sansi, Bhedkut, Manesh 49. Sansoi 50. Sapela 51. Sarde, Sarera, Sarare, Siryare, Sarehde 52. Sikligar 53. Sipi 54. Sirkiband 55. Teli 56. Thathiar, Thathera ³[57. Barwala] |
|--|---|

1. Subs. by Act 31 of 2007, s. 2.

2. Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 9.

3. Ins. by s. 2 and the First Sch., *ibid*.

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

[PART VIA.—Jharkhand

1. Bantar
2. Bauri
3. Bhogta
4. Bhuiya
5. Chamar, Mochi
6. Choupal
7. Dabajar
8. Dhobi
9. Dom, Dhangad
10. Dusadh, Dhari, Dharhi
11. Ghasi
12. Halalkhor
13. Hair, Mehtar, Bhangji
14. Kanjar
15. Kuraia
16. Lalbegi
17. Musahar
18. Nat
19. Pan, Sawasi
20. Pasi
21. Rajwar
22. Turi.]

Constitution. (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART VII. — Karnataka

1. Adi Andhra
2. Adi Dravida
3. Adi Karnataka
4. Adiya (in Coorg district)
5. Ager
6. Ajila
7. Anamuk
8. Aray Mala
9. Arunthathiyar
10. Arwa Mala
11. Baira
12. Bakad
13. Vant (In Belgaum, Bijapur, Dharwar and North Kanara District)
14. Bakuda
15. Balagai
16. Bandi
- ¹[17. Banjara, Lambani, Lambada, Lambadi, Lamani, Sugali, Sukali]
18. Bathada
19. Beda Jangam, Budga Jangam
20. Bellara
21. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli
22. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Muchi, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Rohit, Samgar
- ¹[23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar]
24. Bindla
25. Byagara
26. Chakkiliyan
27. Chalavadi, Chalvadi, Channayya
28. Chandala
29. Chenna Dasar, Holaya Dasar
30. Dakkal, Dokkalwar
31. Dakkaliga
32. Dhor, Kakkayya, Kankayya
33. Dom, Dombara, Paidi, Pano
34. Ellamalwar, Yellammalawandlu
35. Ganti Chores
36. Garoda, Garo
37. Godda
38. Gosangi
39. Halleer
40. Halsar, Haslar, Hulasvar, Halasvar
41. Handi Jogis
42. Hasla
43. Holar, Valhar
44. Holaya, Holer, Holey
45. Holey Dasari
46. Jaggali
47. Jambuvulu
48. Kadaiyar
49. Kalladi
50. Kepmaris
51. Kolupulvandlu
52. Koosa
- ¹[53. Koracha, Korachar
54. Korama, Korava, Koravar]
55. Kotegar, Metri
56. Kudumban
57. Kuravan
58. Lingader
59. Machala
60. Madari
61. Madiga
62. Mahar, Taral, Dhengu Megu
63. Mahyavanshi, Dhed, Vankar, Maru-maruvonkar
64. Maila
65. Mala
66. Mala Dasari
67. Mala Hannai
68. Mala Jangam
69. Mala Masti
70. Mala Sale, Netkani
71. Mala Sanyasi
72. Mang, Matang, Minimadig
73. Mang Garudi, Mang Garodi
74. Manne
75. Masthi
76. Mavilan
77. Meghwal, Menghvar
78. Moger
79. Mukri
80. Mundala

¹ Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 17.

Constitution (Scheduled Castes) Order, 1950
(PART III.-Rules and Orders under the Constitution)

81. Nadia, Hadi
82. Nalkadaya
83. Nalakeyava
84. Nayadi
85. Pale
86. Pallan
87. Pambada
88. Panchama
89. Panniandi
90. Paraiyan, Paraya
91. Paravan

92. Raneyar
93. Samagara
94. Samban
95. Sapari
96. Sillekayathas
97. Sindhollu, Chindollu
98. Sudugadu Siddha
99. Thoti
100. Tirgar, Tirbanda
101. Valluvan.

1. Adi Andhra
2. Adi Dravida
3. Adi Karnataka
4. Ajila
5. Arunthathiyar
6. Ayyanavar
7. Baira
8. Bakuda
|***
10. Bathada
|***
- ²[12. Bharathar (other than Parathar), Paravan]
|***
14. Chakkiliyan
15. Chamar, Muchi
16. Chandala
17. Cheruman
18. Domban
|***
|***
|***
22. Gosangi
23. Hasla
24. Holey
25. Kadaiyan
- ³[26. Kakkalan, Kakkan]
27. Kalladi
- ²[28. Kanakkan, Padanna, Padannan]
|***
- ²[30. Kavara (other than Telugu speaking or Tamil speaking Balija, Kavarai, Gavarai, Gavarai Naidu, Balija Naidu, Gajalu Balija or Valai Chetty)]
31. Koosa
32. Kootan, Koodan

PART VIII. - Kerala

33. Kudumban
- ²[34. Kuravan, Sidhanar, Kuravar, Kurava, Sidhana]
35. Mailla
36. Malayan [in the areas comprising the Malabar district as specified by sub-section (2) of section 5 of the States Reorganisation Act, 1956 (37 of 1956)]
- ³[37. Mannan, Pathiyan, Perumannan, Vannan Velan]
|***
- ²[39. Moger (other than Mogeayar)]
40. Mundala
41. Nalakeyava
42. Nakadaya
43. Nayadi
|***
45. Pallan
46. Palluvan
47. Pambada
48. Panan
|***
- ²[50. Paraiyan, Parayan, Sambavar, Sambavan, Sambava, Paraya, Paraiya, Parayar]
|***
|***
- ²[54. Pulayan, Cheramar, Pulaya, Pulayar, Cherama, Cheraman, Wayanad Pulayan, Wayanadan Pulayan, Matha, Matha Pulayan]
|***
56. Puthirai Vannan
57. Raneva
58. Samagara

1. Omitted by Act 61 of 2002, s. 2 and the First Sch.

2. Subs. by s. 2 and the First Sch., *ibid.*, for entry 12.

3. Omitted by Act 10 of 2003, s. 3 and the First Sch.

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

- | | |
|--|---|
| <p>59. Samban
 ¹[60. Semman, Chemaman, Chemmar]
 ²[61. Thandan (excluding Ezhuvass and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)]</p> | <p>64. Valluvan
 ³***
 ³***
 67. Vetan
 ¹[68. Vettuvan, Pulaya Vettuvan (in the areas of erstwhile Cochin State only)
 69. Nerian]</p> |
|--|---|

PART IX.—*Madhya Pradesh*

- | | |
|---|--|
| <p>1. Audheliā
 ²[2. Bagri, Bagdi (excluding Rajput, Thakur sub-castes among Bagri, Bagdi)]
 3. Bahna, Bahana
 4. Balahi, Balai
 5. Banchada
 6. Barahar Basod
 7. Bargunda
 8. Basor, Burud, Bansor, Bansodi, Bansphor, Basar
 9. Bedia
 10. Beldar, Sunkar
 11. Bhangi, Mehtar, Balmiki, Lalbegi, Dharkar
 12. Bhanumati
 13. Chadar
 14. Chamar, Chamari, Bairwa, Bhambhi, Jatav, Mochi, Regar, Nona, Rohidas, Ramnami, Satnami, Surjyabanshi, surjyaramnami, Ahirwar, Chamar, Mangan, Raidas
 15. Chidar
 16. Chikwa, Chikvi
 17. Chitar
 18. Dahait, Dahayat, Dahat
 19. Dewar
 20. Dhanuh
 21. Dhed, Dher
 22. Dhobi (in Bhopal, Raisen and Sehore district)
 23. Dohor
 24. Dom, Dumar, Dome, Domar, Doris
 25. Ganda, Gandi
 26. Ghasi, Ghasia
 27. Holiya</p> | <p>28. Kanjar
 29. Katia, Patharia
 30. Khatik
 31. Koli, Kori
 32. Kotwal (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mandasaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri Ujjain and Vidisha Districts)
 33. Khangar, Kanera, Mirdha
 34. Kuchbandhia
 35. Kumar (in Chhatarpur, Datia, Panna, Rewa, Satna, Shahdol, Sidhi and Tikamgarh districts)
 ¹[36. Mahar, Mehra, Mehar, Mahara]
 37. Mang, Mang Garodi, Mang Garudi, Dankhani Mang, Mang Mahasi, Madari, Garudi, Radhe Mang
 38. Meghwal
 39. Moghia
 40. Muskhan
 41. Nat, Kalbelia, Sapera, Navdigar, Kubutar
 42. Pardhi (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mandasaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha Districts)
 43. Pasi
 44. Rujjhar
 45. Sansi, Sansia
 46. Silawat
 47. Zamral
 ⁴[48. Sargara]</p> |
|---|--|

PART X.—*Maharashtra*

- | | |
|---|---|
| <p>1. Ager
 2. Anamuk
 3. Aray Mala
 4. Arwa Mala
 5. Bahna, Bahana
 6. Bakad, Bant
 7. Balahi, Balai
 8. ²[Basor, Burud, Bansor, Bansodi, Basod]
 9. Beda Jangam, Budga Jangam
 10. Bedar</p> | <p>²[11. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kamati, Mochi, Ranigar, Rohidas, Nona, Ramnami, Rohit, Samgar, Samagara, Satnami, Surjyabanshi, Surjyaramnami, Charmakar, Pardeshi Chamar;
 12. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli, Hela.]</p> |
|---|---|

¹ Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 60.

² Subs. by Act 31 of 2007, s. 2.

³ Omitted by s. 2 and the First Sch., *ibid.*

⁴ Ins. by s. 2 and the First Sch., *ibid.*

Constitution (Scheduled Castes) Order, 1950
(PART III. —Rules and Orders under the Constitution)

- | | |
|---|--|
| 13. Bindla | 35. Madgi |
| 14. Byagara | 36. Madiga |
| 15. Chalvadi, Channayya | 37. Mahar, Mehra, Taral, Dhegu Megu |
| 16. Chenna Dasar, Holaya Dasar, Holey a Dasari | 38. Mahyavanshi, Dhed, Vankar, Maru Vankar |
| 17. Dakkal, Dokkalwar | 39. Mala |
| 18. Dhor, Kakkayya, Kankayya, Dohor | 40. Mala Dasari |
| 19. Dom, Dumar | 41. Mala Hannai |
| 20. Ellamalvar, Yellammalawandlu | 42. Mala Jangam |
| 21. Ganda, Gandi | 43. Mala Masti |
| 22. Garoda, Garo | 44. Mala Sale, Netkani |
| 23. Ghasi, Ghasia | 45. Mala Sanyasi |
| 24. Halleer | 46. Mang, Matang, Minimadig, Dankhni Mang,
Mang Mahashi, Madari, Garudi, Radhe Mang |
| 25. Halsar, Haslar, Hulasvar, Halasvar | 47. Mang Garodi, Mang Garudi |
| 26. Holar, Valhar | 48. Manne |
| 27. Holaya, Holer, Holey a, Holiya | 49. Mashti |
| 28. Kaikadi (in Akola, Amravati, Bhandara,
Buldana, Nagpur, Wardha and Yavatmal
districts and Chandrapur district, other than
Rajura tahsil) | 50. Meghval, Menghvar |
| 29. Katia, Patharia | 51. Mitha Ayyalvar |
| 30. Khangar, Kanera, Mirdha | 52. Mukri |
| 31. Khatik, Chikwa, Chikvi | 53. Nadia, Hadi |
| 32. Kolupulvandlu | 54. Pasi |
| 33. Kori | 55. Sansi |
| 34. Lingader | 56. Shenva, Chenva, Sedma, Ravat |
| | 57. Sindholu, Chindollu |
| | 58. Tirgar, Tirbanda |
| | 59. Turi. |

PART XI.—*Manipur*

- | | |
|-------------------|--------------|
| 1. Dhupi, Dhobi | 5. Patni |
| 2. Lois | 6. Sutradhar |
| 3. Muchi, Ravidas | 7. Yaithibi. |
| 4. Namasudra | |

PART XII.—*Meghalaya*

- | | |
|----------------------------|----------------------|
| 1. Bansphor | 9. Kaibartta, Jaliya |
| 2. Bhuinmali, Mali | 10. Lalbegi |
| 3. Brittil Bania, Bania | 11. Mahara |
| 4. Dhupi, Dhobi | 12. Mehtar, Bhangi |
| 5. Dugla, Dholi | 13. Muchi, Rishi |
| 6. Hira | 14. Namasudra |
| 7. Jalkeot | 15. Patni |
| 8. Jhalo, Malo, Jhalo-Malo | 16. Sutradhar. |

Constitution (Scheduled Castes) Order, 1950
(PART III. —Rules and Orders under the Constitution)

PART XIII.—Orissa

- | | |
|---|--|
| 1. Adi Andhra | 49. Kummari |
| ¹ [2. Amant, Amat, Dandachhatra Majhi] | 50. Kurunga |
| 3. Audhelia | 51. Laban |
| 4. Badaik | 52. Laheri |
| 5. Bagheti, Baghuti | 53. Madari |
| 6. Bajikar | 54. Madiga |
| 7. Bari | 55. Mahuria |
| 8. Bariki | ¹ [56. Mala, Jhala, Malo, Zala, Malha, Jhola] |
| 9. Basor, Burud | 57. Mang |
| ¹ [10. Bauri, Buna Bauri, Dasia Bauri] | 58. Mangan |
| 11. Bauti | 59. Mehra, Mahar |
| 12. Bavuri | 60. Mehtar, Bhangi |
| 13. Bedia, Bejia | 61. Mewar |
| 14. Beldar | 62. Mundapotta |
| 15. Bhata | 63. Musahar |
| 16. Bhoi | 64. Nagarchi |
| 17. Chachati | 65. Namasudra |
| 18. Chakali | 66. Paidi |
| ² [19. Chamar, Chamara, Chamar-Ravidas, Chamar-Rohidas, Mochi, Muchi, Satnami] | 67. Painda |
| 20. Chandala | 68. Pamidi |
| 21. Chandai Maru | ¹ [69. Pan, Pano, Buna Pana, Desua Pana] |
| **** | 70. Panchama |
| 23. Dandasi | 71. Panika |
| ¹ [24. Dewar, Dhibara, Keuta, Kaibarta] | 72. Panka |
| 25. Dhanwar | 73. Pantanti |
| 26. Dhoba, Dhobi | 74. Pap |
| 27. Dom, Dombo, Duria Dom | 75. Pasi |
| 28. Dosadha | 76. Patial, Patikar, Patratanti, Patua |
| 29. Ganda | 77. Rajna |
| 30. Ghantarghada, Ghantra | 78. Relli |
| 31. Ghasi, Ghasia | 79. Sabakhia |
| 32. Ghogia | 80. Samasi |
| 33. Ghusuria | 81. Sanej |
| 34. Godagali | 82. Sapari |
| 35. Godari | 83. Sauntia, Santia |
| 36. Godra | 84. Sidhria |
| 37. Gokha | 85. Sinduria |
| 38. Gorait, Korait | ¹ [86. Siyal, Khajuria] |
| 39. Haddi, Hadi, Hari | 87. Tamadia |
| 40. Irika | 88. Tamudia |
| 41. Jaggali | 89. Tanla |
| ² [42. Kandra, Kandara, Kadama, Kuduma, Kodma, Kodama] | **** |
| 43. Karua | 91. Turi |
| 44. Katia | 92. Ujia |
| ¹ [45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela] | 93. Valamiki, Valmiki |
| 46. Khadala | ⁴ [94. Mangali (in Koraput and Kalahandi districts) |
| 47. Kodalo, Khodalo | 95. Mirgan (in Navrangpur districts.)] |
| 48. Kori | |

1. Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 24.

2. Subs. by Act 31 of 2007, s. 2.

3. Omitted by Act 25 of 2002, s. 2.

4. Ins. by s. 2, *ibid.*

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART XIV.—*Punjab*

- | | |
|--|--|
| <ol style="list-style-type: none"> 1. Ad Dharmi 2. Balmiki, Chura, Bhangi 3. Bangali 4. Barar, Burar, Berar ¹[5. Batwal, Barwala] 6. Bauria, Bawaria 7. Bazigar 8. Bhanjra ²[9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi, Ravidasi, Ramdasia, Ramdasia Sikh, Ravidasia, Ravidasia Sikh] 10. Chanal 11. Dagi 12. Darain 13. Deha, Dhaya, Dhea 14. Dhanak 15. Dhogri, Dhangri, Siggri 16. Dumna, Mahasha, Doom 17. Gagra 18. Gandhila, Gandil, Gondola 19. Kabirpanthi, Julaha | <ol style="list-style-type: none"> 20. Khatik 21. Kori, Koli 22. Marija, Marecha ¹[23. Mazhabi, Mazhabi Sikh] 24. Megh 25. Nat 26. Od 27. Pasi 28. Perna 29. Pherera 30. Sanhai 31. Sanhal 32. Sansi, Bhedkut, Manesh 33. Sansoi 34. Sapela 35. Sarera 36. Sikligar 37. Sirkiband. ³[38. Mochi.] ⁴[39. Mahatam, Rai Sikh] |
|--|--|

PART XV.—*Rajasthan*

- | | |
|---|--|
| <ol style="list-style-type: none"> 1. Adi Dharmi 2. Aheri 3. Badi 4. Bagri, Bagdi 5. Bairwa, Berwa 6. Bajgar 7. Balai 8. Bansphor, Bansphod 9. Baori 10. Bargi, Vargi, Birgi 11. Bawaria 12. Bedia, Beria 13. Bhand 14. Bhangi, Chura, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Valmiki, Korar, Zadmalli 15. Bidakia 16. Bola 17. Chamar, Bhambhi, Bambhi, Bhambi, Jatia, Jatav, Jatava, Mochi, Raidas, Rohidas, Regar, Raigar, Ramdasia, Asadaru, Asodi, Chamadia, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigai, Mochigar, Majar, Madig, Telugu Mochi, Kamati Mochi, Ranigar, Rohit, Samgar | <ol style="list-style-type: none"> 18. Chandal 19. Dabgar 20. Dhanak, Dhanuk 21. Dhankia 22. Dhobi 23. Dholi 24. Dome, Dom 25. Gandia 26. Garancho, Gancha 27. Garo, Garura, Gurda, Garoda 28. Gavaria 29. Godhi 30. Jingar 31. Kalbelia, Sapera 32. Kamad, Kamadia 33. Kanjar, Kunjar 34. Kapadia Sansi 35. Khangar 36. Khatik 37. Koli, Kori 38. Kooch Band, Kuchband |
|---|--|

1. Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 5.

2. Subs. by Act 25 of 2002, s. 2., for entry 9.

3. Ins by s. 2, *ibid*.

4. Ins. by Act 31 of 2007, s. 2 (w.e.f. 29-8-2007).

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

- | | |
|---|----------------------|
| 39. Koria | 49. Pasi |
| 40. Madari, Bazigar | 50. Rawal |
| 41. Mahar, Taral, Dhegumegu | 51. Salvi |
| 42. Mahyavanshi, Dheda, Dheda, Vankar, Maru, Vankar | 52. Sansi |
| 43. Majhabi | 53. Santia, Satia |
| 44. Mang, Matang, Minimadig | 54. Sarbhangi |
| 45. Mang Garodi, Mang Garudi | 55. Sargara |
| 46. Megh, Meghval, Meghwal, Menghvar | 56. Singiwala |
| 47. Mehar | 57. Thori, Nayak |
| 48. Nat, Nut | 58. Tirgar, Tirbanda |
| | 59. Turi. |

PART XVI.—*Tamil Nadu*

- | | |
|---|---|
| 1. Adi Andhra | 30. Karimpalan |
| 2. Adi Dravida | 31. Kavara (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 3. Adi Karnataka | 32. Koliyan |
| 4. Ajila | 33. Koosa |
| 5. Arunthathiyar | 34. Kootan, Koodan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 6. Ayyanavar (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 35. Kudumban |
| 7. Baira | 36. Kuravan, Sidhanar |
| 8. Bakuda | 37. Madari |
| 9. Bandi | 38. Madiga |
| 10. Bellara | 39. Malia |
| 11. Bharatar (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 40. Mala |
| 12. Chakkiliyan | 41. Mannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 13. Chalavadi | 42. Mavilan |
| 14. Chamar, Muchi | 43. Moger |
| 15. Chandala | 44. Mundala |
| 16. Cheruman | 45. Nalakeyava |
| 17. Devendrakulathan | 46. Nayadi |
| 18. Dom, Dombara, Paidi, Pano | 47. Padannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 19. Domban | 48. Pagadai |
| 20. Godagali | 49. Pallan |
| 21. Godda | 50. Palluvan |
| 22. Gosangi | 51. Pambada |
| 23. Holey | 52. Panan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 24. Jaggali | 53. Panchama |
| 25. Jambuvulu | 54. Pannadi |
| 26. Kadaiyan | 55. Panniandi |
| 27. Kakkalan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 56. Paraiyan, Parayan, Sambavar |
| 28. Kalladi | |
| 29. Kanakkan, Padanna (in the Nilgiris district) | |

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

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|---|---|
| 57. Paravan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 67. Thoti |
| 58. Pathiyan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 68. Tiruvalluvar |
| 59. Pulayan, Cheramar | 69. Vallon |
| 60. Puthirai Vannan | 70. Valluvan |
| 61. Raneyar | 71. Vannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 62. Samagara | 72. Vathiriyar |
| 63. Samban | 73. Velan |
| 64. Sapari | 74. Vetan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 65. Semman | 75. Vettiyan |
| 66. Thandan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 76. Vettuvan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |

PART XVII.—*Tripura*

- | | |
|--------------------|--|
| 1. Bagdi | 17. Kanugh |
| 2. Bhuimali | 18. Keot |
| 3. Bhunar | 19. Khadit |
| 4. Chamar, Muchi | 20. Kharia |
| 5. Dandasi | 21. Koch |
| 6. Dhenuar | 22. Koir |
| 7. Dhoba | 23. Kol |
| 8. Dum | 24. Kora |
| 9. Ghasi | 25. Kotal |
| 10. Gour | 26. Mahisyadas |
| 11. Gur | 27. Mali |
| 12. Jalia Kaibarta | 28. Mehtor |
| 13. Kahar | 29. Musahar |
| 14. Kalindi | 30. Namasudra |
| 15. Kan | 31. Patni |
| 16. Kanda | 32. Sabar. |
| | ¹ [33. Dhulhi, Sabdakar, Badyakar |
| | 34. Natta, Nat.] |

PART XVIII.—*Uttar Pradesh*

- | | |
|---|--|
| 1. Agariya ² [excluding Sonbhadra districts] | 13. Banmanus |
| 2. Badhik | 14. Bansphor |
| 3. Badi | 15. Barwar |
| 4. Baheliya | 16. Basor |
| 5. Baiga ² [excluding Sonbhadra districts] | 17. Bawariya |
| 6. Baiswar | 18. Beldar |
| 7. Bajaniya | 19. Beriya |
| 8. Bajgi | 20. Bhantu |
| 9. Balahar | 21. Bhuiya ² [excluding Sonbhadra district] |
| 10. Balai | 22. Bhuyiar |
| 11. Balmiki | 23. Boira |
| 12. Bangali | 24. Chamar, Dhusia, Jhusia, Jatava |

¹ Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 33

² Ins. by Act 10 of 2003, s. 3 and the First Sch.

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

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|---|--|
| <p>25. Chero ¹[excluding Sonbhadra and Varanasi districts]
26. Dabgar
27. Dhangar
28. Dhanuk
29. Dharkar
30. Dhobi
31. Dom
32. Domar
33. Busadh
34. Gharami
35. Ghasiya
36. Gond ¹[excluding Mehrajganj, Sidharth Nagar, Basti Gorakhpur, Deoria, Mau, Azamgarh, Jonpur Balia, Gazipur, Varanasi, Mirzapur and Sonbhadra districts]
37. Gual
38. Habura
39. Hari
40. Hela
41. Kalabaz
42. Kanjar
43. Kapariya
44. Karwal
45. Khairaha</p> | <p>²[46. Kharwar(excluding Benbansi) (excluding Deoria, Balia Gazipur, Varanasi and Sonbhadra districts)]
47. Khatik
48. Khorot
49. Kol
50. Kori
51. Korwa
52. Lalbegi
53. Majhwar
54. Mazhabi
55. Musahar
56. Nat
57. Pankha ¹[excluding Sonbhadra and Mirzapur districts]
58. Parahiya ¹[excluding Sonbhadra district]
59. Pasitarmali
60. Patari [excluding Sonbhadra district]
61. Rawat
62. Saharya ¹[excluding Lalitpur district]
63. Sanaurhiya
64. Sansiya
65. Shilpkar
66. Turaiha.</p> |
|---|--|

PART XIX.—*West Bengal*

- | | |
|--|--|
| <p>1. Bagdi, Duley
2. Bahelia
3. Baiti
4. Bantar
5. Bauri
6. Beldar
7. Bhogta
8. Bhuijali
9. Bhuiya
10. Bind
11. Chamar, Charmakar, Mochi, Muchi, Rabidas, Ruidas, Rishi
12. Chaupal
13. Dabgar
14. Damai (Nepali)
15. Dhoba, Dhobi
16. Doai
17. Dom, Dhangad
18. Dosadh, Dusadh, Dhari, Dharhi
19. Ghasi
20. Gonrhi
21. Halalkhor</p> | <p>³[22. Hari, Mehtar, Mehtor, Bhangi, Balmiki]
23. Jalia Kaibartta
24. Jhalo Malo, Malo
25. Kadar
26. Kami (Nepali)
27. Kandra
28. Kanjar
29. Kaora
30. Karenga, Koranga
31. Kaur
32. Keot, Keyot
33. Khaira
34. Khatik
35. Koch
36. Konai
37. Konwar
38. Kotal
39. Kurariar
40. Lalbegi
41. Lohar
42. Mahar
43. Mal</p> |
|--|--|

1. Ins. by Act 10 of 2003, s. 3 and the First Sch.

2. Subs. by s. 3 and the First Sch., *ibid.*, for entry 46.

3. Subs. by Act 25 of 2002, s. 2, for entry 22.

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

44. Mallah
45. Musahar
46. Namasudra
47. Nat
48. Nuniya
49. Paliya
50. Pan, Sawasi
51. Pasi

52. Patni
53. Pod, Poundra
54. Rajbanshi
55. Rajwar
56. Sarki (Nepali)
57. Sunri (excluding Saha)
58. Tiyar
59. Turi.

¹[60. Chain (in Malda, Murshidabad, Nadia and Dakhin Dinajpur districts).]

²[PART XX.—*Mizoram*]

1. Bansphor
2. Bhuinmali or Mali
3. Brittal-Bania or Bania
4. Dhupi or Dhobi
5. Dugla or Dholi
6. Hira
7. Jalkeot
8. Jhalo, Malo or Jhalo-Malo

9. Kaibartta or Jaliya
10. Lalbegi
11. Mahara
12. Mehtar or Bhangi
13. Muchi or Rishi
14. Namasudra
15. Patni
16. Sutradhar.]

³[PART XXI.—*Arunachal Pradesh*]

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⁵[PART XXII.—*Goa*]

1. Bhangi (Hadi)
2. Chambhar
3. Mahar

4. Mahyavanshi (Vankar)
5. Mang.]

1. Ins. by Act 25 of 2002, s. 2.

2. Ins. by Act 34 of 1986, s. 13 and the First Sch. (w.e.f. 20-2-1987).

3. Ins. by Act 69 of 1986, s. 16 and the First Sch. (w.e.f. 20-2-1987).

4. Omitted by Act 61 of 2002, s. 2 and First Sch.

5. Ins. by Act 18 of 1987, s. 19 and the First Sch. (w.e.f. 30-5-1987).

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

¹[PART XXIII.—Chhattisgarh

1. Audhelia
2. Bagri, Bagdi
3. Bahna, Bahana
4. Balahi, Balai
5. Banchada
6. Barahar, Basod
7. Bargunda
8. Basor, Burud, Bansor, Bansodi, Bansphor, Basar
9. Bedia
10. Beldar, Sunkar
11. Bhangi, Mehtar, Balmiki, Lalbegi, Dharkar
12. Bhanumati
13. Chadar
14. Chamar, Chamari, Bairwa, Bhambhi, Jatav, Mochi, Regar, Nona, Rohidas, Ramnami, Satnami, Surjyabanshi, Surjyaramnami, Ahirwar, Chamar, Mangan, Raidas
15. Chidar
16. Chikwa, Chikvi
17. Chitar
18. Dahait, Dahayat, Dahat
19. Dewar
20. Dhanuk
21. Dhed, Dher
22. Dohor
23. Dom, Dumar, Dome, Domar, Doris
24. Ganda, Gandi
25. Ghasi, Ghasia
26. Holiya
27. Kanjar
28. Katia, Patharia
29. Khatik
30. Koli, Kori
31. Khangar, Kanera, Mirdha
32. Kuchbandhia
33. Mahar, Mehra, Mehar
34. Mang, Mang Garodi, Mang Garudi, Dankhani Mang, Mang Mahasi, Madari, Garudi, Radhe Mang
35. Meghwal
36. Moghia
37. Muskhan
38. Nat, Kalbelia, Sapera, Navdigar, Kubutar
39. Pasi
40. Rujjhar
41. Sansi, Sansia
42. Silawat
43. Zamral]
- ²[44. Turi].

³[PART XXIV.—Uttaranchal

1. Agaria
2. Badhik
3. Badi
4. Baheliya
5. Baiga
6. Baiswar
7. Bajaniya
8. Bajgi
9. Balhar
10. Balai
11. Balmiki
12. Bangali
13. Banmanus
14. Bansphor
15. Barwar
16. Basor
17. Bawariya
18. Beldar
19. Beriya
20. Bhantu
21. Bhuiya
22. Bhuyiar
23. Boria
24. Chamar, Dhusia, Jhusia, Jatava
25. Chero
26. Dabgar
27. Dhangar
28. Dhanuk
29. Dharkar
30. Dhobi
31. Dom
32. Domar
33. Dusadh
34. Dharmi
35. Dhariya
36. Gond
37. Gwal
38. Habura
39. Hari
40. Heia
41. Kalabaz
42. Kanjar
43. Kapariya
44. Karwal
45. Kharaita
46. Kharwar (excluding Vanwasi)

¹ Ins. by Act 28 of 2002, s. 19 and the Third Sch. (w.e.f. 1-11-2000).

² Ins. by Act 31 of 2007, s. 2.

³ Ins. by Act 29 of 2000, s. 24 and the Fifth Sch. (w.e.f. 9-11-2000).

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

47. Khatik
48. Kharot
49. Kol
50. Kori
51. Korwa
52. Lalbegi
53. Majhwar
54. Mazhabi
55. Musahar
56. Nat
57. Pankha
58. Parahiya
59. Pasi, Tarmali
60. Patari
61. Sahariya
62. Sanaurhiya
63. Sansiya
64. Shilpkar
65. Turaiha.]

THE CONSTITUTION (SCHEDULED CASTES)² [(UNION TERRITORIES)] ORDER 1951
C.O. 32

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:—

1. This Order may be called the Constitution (Scheduled Castes)² [(Union Territories)] Order, 1951.

2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes, specified in³ [Parts I to III] of the Schedule to this Order shall, in relation to the² [Union territories] to which those parts respectively relate, be deemed to be Scheduled Castes so far as regards members thereof resident in the localities specified in relation to them respectively in those Parts of that Schedule.

⁴[3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu,⁵ [the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.]

⁶[4. Any reference in this Order to a Union territory in Part I of the Schedule shall be construed as a reference to the territory constituted as a Union territory, as from the first day of November, 1956, any reference to a Union territory in Part II of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the first day of November, 1966 and any reference to a Union territory in Part III of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the day appointed under clause (b) of section 2 of the Goa, Daman and Diu Reorganisation Act, 1987.]

²[THE SCHEDULE
PART I.—Delhi

Throughout the Union territory: —

- | | |
|---|-------------------------------------|
| 1. Adi-Dharmi | 18. Kabirpanthi |
| 2. Agria | 19. Kachhandha |
| 3. Aheria | 20. Kanjar or Giarah |
| 4. Balai | 21. Khatik |
| 5. Banjara | 22. Koli |
| 6. Bawaria | 23. Lalbegi |
| 7. Bazigar | 24. Madari |
| 8. Bhangi | 25. Mallah |
| 9. Bhil | 26. Mazhabi |
| 10. Chamar, Chanwar Chamar, Jatava or Jatav
Chamar, Mochi, Ramdasia, Ravidasi, Raidasi,
Rehgarh or Raigar | 27. Meghwal |
| 11. Chohra (Sweeper) | 28. Naribut |
| 12. Chuhra (Balmiki) | ⁷ [29. Nat (Rana), Badi] |
| 13. Dhanak or Dhanuk | 30. Pasi |
| 14. Dhobi | 31. Perna |
| 15. Dom | 32. Sansi or Bhedkut |
| 16. Gharranmi | 33. Sapera |
| 17. Julaha (Weaver) | 34. Sikligar |
| | 35. Singiwala or Kalbelia |
| | 36. Sirkiband.] |

1. Published with the Ministry of Law Notifn. No. S.R.O. 1427A, dated the 20th September, 1951, Gazette of India, Extraordinary, 1951, Part II, Section 3, page 1198.

2. Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956.

3. Subs. by Act 18 of 1987, s. 19 and the First Sch., for "Parts I to IV" (w.e.f. 30-5-1987).

4. Subs. by Act 63 of 1956, s. 3 and the Second Sch.

5. Subs. by Act 15 of 1990, s. 3, for "or the Sikh".

6. Subs. by Act 18 of 1987, s. 19 and the First Sch., for paragraph 4 (w.e.f. 30-5-1987).

7. Subs. by Act 61 of 2002, s. 2 and Second Sch.

Constitution (Scheduled Castes) (Union Territories) Order, 1951
(PART III—Rules and Orders under the Constitution)

1* * * * *

2* * * * *

³[PART II.—*Chandigarh*

- | | |
|---|------------------------------|
| 1. Ad Dharmi | 19. Khatik |
| 2. Bangali | 20. Kori or Koli |
| 3. Barar, Burar or Berar | 21. Marija or Marecha |
| ⁴ [4. Batwal, Barwala] | 22. Mazhabi |
| 5. Bauria or Bawaria | 23. Megh |
| 6. Bazigar | 24. Nat |
| 7. Balmiki, Chura or Bhangi | 25. Od |
| 8. Bhanjra | 26. Pasi |
| 9. Chamar, Jatia Chamar, Rehgar, Raigar,
Ramdasi or Ravidasi | 27. Perna |
| 10. Chanal | 28. Pherera |
| 11. Dagi | 29. Sanhai |
| 12. Darain | 30. Sanhal |
| 13. Dhanak | 31. Sansoi |
| 14. Dhogri, Dhangri or Siggri | 32. Sansi, Bhedkut or Manesh |
| 15. Dumna, Mahasha or Doom | 33. Sapela |
| 16. Gagra | 34. Sarera |
| 17. Gandhila or Gandil Gondola | 35. Sikligar |
| 18. Kabirpanthi or Julaha | 36. Sirkiband.] |

⁶[PART III. — *Daman and Diu*

Throughout the Union territory: —

- | | |
|-----------------------------------|-------------------------|
| 1. Bhangi (Hadi) | 4. Mahyavanshi (Vankar) |
| ⁵ [2. Chambhar, Mochi] | 5. Mang.] |
| 3. Mahar | |

7* * * * *

1 Part II relating to Himachal Pradesh omitted by Act 53 of 1970, s. 19 and the Second Sch. (w.e.f. 25-1-1971).
2 Parts III and IV relating to Manipur and Tripura respectively omitted by Act 81 of 1971, s. 25(2) and the Third Sch. (w.e.f. 21-1-1972).
3. Added by Act 31 of 1966, s. 27 and the Ninth Sch. (w.e.f. 1-11-1966).
4 Part V re-numbered as Part II by Act 81 of 1971, s. 25(2) and the Third Sch. (w.e.f. 21-1-1972).
5 Subs. by Act 61 of 2002, s. 2 and the Second Sch.
6 Original Part III relating to Mizoram omitted and Part IV renumbered as Part III by Act 34 of 1986, s. 13 and the Second Sch. (w.e.f. 20-2-1987). Original Part III relating to Arunachal Pradesh omitted by Act 69 of 1986, s. 16 and the Second Sch. (w.e.f. 20-2-1987) and Part III in respect of Daman and Diu ins. by Act 18 of 1987, s. 19 and the First Sch. (w.e.f. 30-5-1987).
7 Omitted by Act 34 of 1986, s. 2 and the Second Sch. (w.e.f. 20-2-1987).

THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED CASTES ORDER, 1956

C.O. 52

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Sadar-i-Riyasat of Jammu and Kashmir, is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.
2. The castes specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the State of Jammu and Kashmir:

Provided that no person who professes a religion different from the Hindu², the Sikh or the Buddhist³ religion.

THE SCHEDULE

- | | |
|---|-------------------------|
| 1. Barwala | 8. Gardi |
| 2. Basith | 9. Jolaha |
| 3. Batwal | 10. Megh or Kabirpanthi |
| ³ [4. Chamar or Ramdasia, Chamar-Ravidas,
Chamar-Rohidas] | 11. Ratal |
| ³ [5. Chura, Bhangi, Balmiki, Mehtar] | 12. Saryara |
| 6. Dhyar | 13. Watal. |
| ³ [7. Doom or Mahasha, Dumna] | |

¹ Published with the Ministry of Law Notifn. No. S.R.O. 3135A, dated the 22nd December, 1956, Gazette of India, Extraordinary, 1956, Part II, Section 3, page 2686A.

² Subs. by Act 15 of 1990, s. 6, for "or the Sikh" (w.e.f. 3-6-1990).

³ Subs. by Act 61 of 2002, s. 2 and Second Sch

[THE CONSTITUTION (DADRA AND NAGAR HAVELI) SCHEDULED CASTES ORDER, 1962

C.O. 64

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.
2. The castes, races or tribes, or parts of, or groups within, castes, races or tribes specified in the Schedule to this Order, shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Dadra and Nagar Haveli so far as regards members thereof resident in that Union territory:

Provided that no person, who professes religion different from the Hindu ²[, the Sikh or the Buddhist] religion, shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

1. Bhangi
2. Chamar

3. Mahar
- ³[4. Mahayavanshi.]

¹ Published with the Ministry of Law Notifn No G.S.R. 300, dated the 30th June, 1962, Gazette of India, Extraordinary, 1962, Part II, Section 3, page 389
² Subs. by Act 15 of 1990, s. 5, for "or the Sikh" (w.e.f. 3-6-1990)
³ Subs. by Act 61 of 2002, s. 2 and Fourth Sch

'THE CONSTITUTION (PONDICHERRY) SCHEDULED CASTES ORDER, 1964

C.O. 68

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President is pleased to make the following Order, namely:--

1. This Order may be called the Constitution (Pondicherry) Scheduled Castes Order, 1964.

2. The castes, races or tribes or parts of or groups within castes, races or tribes specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Pondicherry so far as regards members thereof resident in that Union territory:

Provided that no person, who professes a religion different from the Hindu ²[the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

- | | |
|---------------------|-------------------------------------|
| 1. Adi Andhra | 9. Pallan |
| 2. Adi Dravida | 10. Parayan, Sambavar |
| 3. Chakkiliyan | 11. Samban |
| 4. Jambuvulu | 12. Thoti |
| 5. Kuravan | 13. Valluvan |
| 6. Madiga | 14. Vetan |
| 7. Mala, Mala Masti | 15. Vettiyan. |
| 8. Paky | ³ [16. Puthirai Vannan.] |

1. Published with the Ministry of Law Notifn. No. G.S.R. 419, dated the 5th March, 1964, Gazette of India, Extraordinary, 1964, Part II, Section 3(i), page 327

2. Subs. by Act 15 of 1990, s. 7, for "or the Sikh" (w.e.f. 3-6-1990)

3. Ins. by Act 61 of 2002, s. 2 and Fifth Sch

THE CONSTITUTION (SIKKIM) SCHEDULED CASTES ORDER, 1978

C.O. 110

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governor of the State of Sikkim, is pleased to make the following order, namely:-

1. This Order may be called the Constitution (Sikkim) Scheduled Castes Order, 1978.
2. The castes, races or tribes, or parts of, or groups within, castes, races or tribes specified in the Scheduled to this Order, shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the State of Sikkim so far as regards members thereof resident in that State:

Provided that no person, who professes a religion different from the Hindu², the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

- | | |
|----------------------------------|--------------------|
| 1. Damai (Nepali) | 3. Majhi (Nepali) |
| 2. Kami (Nepali), Lohar (Nepali) | 4. Sarki (Nepali). |

¹ Published with the Ministry of Law, Justice and Company Affairs Notifn. No. G.S.R. 334(E), dated the 22nd June, 1978, Gazette of India, Extraordinary, 1978, Part II, Section 3 (i), page 545(a).

² Subs. by Act 15 of 1990, s. 7, for "or the Sikh" (w.e.f. 3-6-1990).

**STATEMENT SHOWING DETAILS OF THE PROPOSALS PENDING WITH MINISTRY OF
SOCIAL JUSTICE AND EMPOWERMENT**

(i) **Proposals in which RGI did not agree to the point of view of the State Governments even on a second reference**

Sl. No.	State	Name of community
1	Odisha	(i) Agheri Kela, Sinduria Kela,
		(ii) Goudia Kela,
		(iii) Pana Baishnab, Pano Baishnab,
		(iv) Kalandi, Kalandi Baishnab, Kalindi Baishnab,
		(v) Kandra Baishnab, Kandara Baishnab,
		(vi) Bauri Baishnab,
		(vii) Dhoba Baishnab,
		(viii) Gokha Baishnab, Gokah Baishnab,
		(ix) Kesuria,
		(x) Bhina/ Tula Bhina,
		(xi) Mehantar, Mehentar and
		(xii) Sitra.
		(xiii) Tiar, Tior
2	Chhattisgarh	(xiv) Mahra/ Mahara
		(xv) Chik Ganda/ Chik/Cheek
3	Uttarakhand	(xvi) Namasudra, Pod, Poundra

The cases shown in the above table for inclusion in the Scheduled Castes list were referred to RGI twice, however, the RGI did not agree for the same on both the occasions. As per approved Modalities, the final decision on these claims is under consideration of the Ministry since June, 2010 [Sl. No.(xiv)&(xv)], October, 2010 [Sl. No.(i)-(xii)], and January, 2011 [Sl. No.(xvi)] except the case at Sl. No. (xiii). The case at Sl. No. (xiii) is under process. The comments from RGI has been received only on 21.06.2012.

(ii) **Proposal in which comments from both the RGI and NCSC have been obtained and is to be further processed by the Ministry**

State	Community	Proposal in brief	Date of receipt of comments of NCSC
Odisha	Khatia	Inclusion as synonym of Katia at Sl. No. 44	13.06.2012

ANNEXURE-V**STATEMENT SHOWING DETAILS OF PROPOSALS FOR MODIFICATION IN THE LIST OF SCHEDULED CASTES, PENDING WITH THE REGISTRAR GENERAL OF INDIA (RGI)**

S. N.	State	Name of community	Proposal in brief	Date of reference made to RGI by the Ministry
1.	Madhya Pradesh	1. Sakhwar	Inclusion as synonym of Chamar (Sl. No. 14)	06.10.2008
2.	Orissa	2 Chik, Chik Badaik	Inclusion as synonym of Badaik (Sl.No. 4)	07.05.2008
		3.Situria	Inclusion as synonym of Ghantarghada (Sl. No. 30)	02.03.2010*
		4.Jayantara Pano, Jena Pano	Inclusion as synonym of Pan, Pano (Sl. No. 69)	15.07.2011*
		5.Poundra, Pod, etc Bengali refugee)	Inclusion as new entry	15.07.2011*
		6.Khadal, Khodal, Khadola	Inclusion as synonym of Khadala (Sl. No. 46)	15.07.2011*
3.	Kerala	7..Malayan	Modification of existing entry	07.10.2009
		8. Adi Andhra	Deletion of existing entry (Sl. No. 1)	07.10.2009
		9. Chandala	Deletion of existing entry (Sl. No. 16)	07.10.2009
		10.Koosa	Deletion of existing entry (Sl. No. 31)	07.10.2009
		11.Madiga	Inclusion as new entry	07.10.2009
		12. Ajilla, (Sl. No. 4), Nalakeyava (Sl. No.41) Nalkadaya (Sl. No. 42) and Koppalan	Clubbing of existing entries (Sl. No. 4, 41, 42) and inclusion of a new community Koppalan as synonym at Sl. 4.	07.10.2009
		13. Peruvannan	Inclusion as synonym of Vannan, Mannan, etc. communities	21.03.2011
4.	Karnataka	14. Bovi (Non- Besta), Kallu Waddar, Mannu Waddar	Inclusion as synonym of Bhovi, etc. at Sl. No. 23	07.05.2010
5.	Chhattishgarh	15.Audhelia , Adholia, Adhoria , Adhoulia	Inclusion as synonym of Audhelia (Sl. No.1)	18.08.2011
6.	Bihar	16.Tanti (Tatwa)	Inclusion as synonym of Pan Sawasi, Panr (Sl. No. 20)	19.09.2011
		17. Kanu	Inclusion as new entry	08.12.2011
		18. Prajapati (Kumhar)	Inclusion as new entry	10.04.2012

* A further clarification in these cases has been forwarded to RGI vide this Ministry's letter dated 18.06.2012 in response to RGI's letter dated 13.06.2012.

ANNEXURE-VI**STATEMENT SHOWING DETAILS OF THE PROPOSALS PENDING WITH THE NATIONAL COMMISSION FOR SCHEDULED CASTES**

State	Name of community	Proposal in brief	Date of reference made to NCSC
1	2	3	4
Odisha	1. Gaudia Kela	Inclusion as synonym of Kela, Sapua Kela, etc. (Sl. No. 45)	02.03.2010*
	2. Adhuria Domb, Adhuria Dom	Inclusion as synonym of Dom, Dombo, etc. (Sl. No. 27)	02.03.2010*
	3. Rajak, Rajaka	Inclusion as synonym of Dhoba, Dhobi (Sl. No. 26)	02.03.2010*
	4. Betra	Inclusion as synonym of Turi (Sl. No. 91)	02.03.2010*
	5. Patratanti	Deletion from Scheduled Caste list (Sl. No. 76)	09.08.2011
	6. Bariki	Deletion from Scheduled Caste list (Sl. No. 8)	09.08.2011
	7. Kummari	Deletion from Scheduled Caste list (Sl. No. 49)	09.08.2011

*The ethnographic information along with recommendation of the State Government and comments of Registrar General of India has been again furnished to NCSC vide this Ministry's letter dated 18.06.2012, as requested by NCSC vide their letter No. 7/Inclusion& Exclusion/2012-SSW-I, dated 13.06.2012.

**MINUTES OF THE FOURTEENTH SITTING OF THE STANDING COMMITTEE
ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 13TH
JUNE, 2012**

The Committee met from 1500 hrs. to 1640 hrs. in Committee Room 'E',
Parliament House Annexe, New Delhi.

PRESENT

SHRI DARA SINGH CHAUHAN - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Smt. Susmita Bauri
3. Shri Devidhan Besra
4. Shri Premchand Guddu
5. Dr. Manda Jagannath
6. Shri Mohan Jena
7. Shri R. Dhruvanarayana
8. Shri Ramashankar Rajbhar

**MEMBERS
RAJYA SABHA**

9. Smt. Jharna Das Baidya
10. Shri Ahmad Saeed Malihabadi
11. Shri Baishnab Parida
12. Shri Nandi Yelliah

LOK SABHA SECRETARIAT

1. Shri Deepak Mahna - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri P.C. Choulda - Additional Director

REPRESENTATIVES OF THE MINISTRY/DEPARTMENT/ORGANIZATION

Sl. No.	Name	Designation & Organization
1.	Shri K.M. Acharya	Secretary, Ministry of Social Justice and Empowerment
2.	Shri Sanjeev Kumar	Joint Secretary, Ministry of Social Justice and Empowerment
3.	Dr. C. Chandramauli	Registrar General & Census Commissioner
4.	Dr. R.C. Sethi	Additional Registrar General of India
5.	Dr. Pratibha Kumari	Assistant Registrar General
6.	Shri T. Theethan	Joint Secretary, National Commission for Scheduled Castes (NCSC)

1. At the outset, Hon'ble Chairman welcomed the Members and representatives of the Ministry of Social Justice and Empowerment to the sitting of the Committee. He informed that "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012 which seeks to amend the Constitution (Scheduled Castes) Order, 1950 has been referred by Hon'ble Speaker, Lok Sabha to the Committee for examination and Report. He requested the Secretary to brief the Committee on the contents of the aforesaid Bill as well as its objectives and reasons and also drew his attention to the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha.

2. The Secretary, Ministry of Social Justice and Empowerment explained the various provisions of the Bill as well as the background and need for the proposed legislation.

3. Thereafter, the Members raised various queries, which *inter-alia* pertained to inclusion of synonyms of some castes from the States of Kerala, Madhya Pradesh, Odisha and Tripura in the Constitution (Scheduled Castes) Order, 1950 and deletion of a caste from the list of Scheduled Castes for the State of Sikkim as given under the Constitution (Sikkim) Scheduled Castes Order, 1978, criterion and parameters for identification of Scheduled Castes, time taken by various agencies in clearance of the proposals by State Governments for inclusion/deletion of a caste, number of such proposals pending with Registrar General of India, National Commission for Scheduled Castes, Ministry of Social Justice and Empowerment and those referred back to State Governments. An issue regarding inclusion of 'Dewar' caste in the Constitution (Scheduled Castes) Order, 1950 was also raised.

4. The representatives of the Ministry responded to the queries raised by the Members to the extent possible. The Hon'ble Chairman directed them to furnish replies to those points which could not be replied to in the meeting by 20th June, 2012.

5. The Hon'ble Chairman thanked the Secretary and other officials of the Ministry for giving valuable information to the Committee on the subject and expressing their views in a free and frank manner on various issues.

6. A verbatim record of the proceedings has been kept.

The witnesses then withdrew.

The Committee then adjourned.

**MINUTES OF THE FIFTEENTH SITTING OF THE STANDING COMMITTEE ON
SOCIAL JUSTICE AND EMPOWERMENT HELD ON FRIDAY, 20TH JULY,
2012**

The Committee met from 1500 hrs. to 1650 hrs. in Committee Room No. 'G.074', Parliament Library Building, New Delhi.

PRESENT
SHRI DARA SINGH CHAUHAN - CHAIRMAN

MEMBERS
LOK SABHA

2. Smt. Susmita Bauri
3. Shri Devidhan Besra
4. Smt. Rama Devi
5. Dr. Manda Jagannath
6. Shri Mohan Jena
7. Shri Dinesh Kashyap
8. Shri G.V. Harsha Kumar
9. Shri Basori Singh Masram
10. Shri Ramashankar Rajbhar
11. Smt. Sushila Saroj
12. Shri Pradeep Kumar Singh
13. Shri Lalit Mohan Suklabaidya

MEMBERS
RAJYA SABHA

14. Smt. Jharna Das Baidya
15. Shri Avtar Singh Karimpuri
16. Shri Faggan Singh Kulaste
17. Shri Ahmad Saeed Malihabadi
18. Shri Baishnab Parida
19. Shri Praveen Rashtrapal
20. Shri Shivpratap Singh

LOK SABHA SECRETARIAT

- | | | | |
|----|-------------------|---|---------------------|
| 1. | Shri Deepak Mahna | - | Joint Secretary |
| 2. | Smt. Anita Jain | - | Director |
| 3. | Shri P.C. Choulda | - | Additional Director |

REPRESENTATIVES OF THE MINISTRY/DEPARTMENT/ORGANIZATION

Sl. No.	Name	Designation & Organization
1.	Shri Anil Goswami	Secretary, Ministry of Social Justice and Empowerment
2.	Shri Anoop Kumar Srivastava	Additional Secretary, Ministry of Social Justice and Empowerment
3.	Shri Sanjeev Kumar	Joint Secretary, Ministry of Social Justice and Empowerment
4.	Dr. C. Chandramouli	Registrar General & Census Commissioner
5.	Dr. R.C. Sethi	Additional Registrar General of India
6.	Dr. Pratibha Kumari	Assistant Registrar General
7.	Dr. Shyam S. Aggarwal	Secretary, National Commission for Scheduled Castes

At the outset, Hon'ble Chairman welcomed the representatives of the Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes to the sitting of the Committee and drew their attention to the provisions of Direction 55(1) of the Directions by the Speaker, Lok Sabha. The Committee then took their evidence on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012".

2. The representatives of the Ministry of Social Justice and Empowerment and Registrar General of India (RGI) clarified the queries put forth by Hon'ble Chairman and Members of the Committee on the criteria and procedure for selection of castes for inclusion/exclusion in Scheduled Castes list, the status of approval of various proposals sent by the State Governments and reasons for the delay in their clearance and scrutiny of the proposals by the Registrar General based on the available literature and data and financial aspect of inclusion of castes.

3. Hon'ble Chairman then thanked the representatives of the Ministry of Social Justice and Empowerment, Registrar General of India (RGI) and National Commission for Scheduled Castes for giving valuable information to the Committee on the Bill and expressing their views in a free and frank manner on various issues.

4. A verbatim record of the proceedings has been kept.

The witnesses then withdrew.

The Committee then adjourned.

**MINUTES OF THE SIXTEENTH SITTING OF THE STANDING COMMITTEE
ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 22nd
AUGUST, 2012**

The Committee met from 1500 hrs. to 1515 hrs. in Committee Room 'C',
Parliament House Annexe, New Delhi.

PRESENT

SHRI DARA SINGH CHAUHAN - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Smt. Susmita Bauri
3. Shri Devidhan Besra
4. Smt. Rama Devi
5. Dr. Manda Jagannath
6. Shri G.V. Harsha Kumar
7. Shri Basori Singh Masram
8. Shri Ramashankar Rajbhar
9. Shri Lalit Mohan Suklabaidya

**MEMBERS
RAJYA SABHA**

10. Smt. Jharna Das Baidya
11. Shri Avtar Singh Karimpuri
12. Prof. Mrinal Miri

LOK SABHA SECRETARIAT

1. Shri C.S. Joon - Joint Secretary
2. Smt. Anita Jain - Director
3. Shri P.C. Choulda - Additional Director

2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting had been convened for consideration and adoption of the draft Twenty-eighth Report of the Committee on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012" pertaining to the Ministry of Social Justice and Empowerment.

3. The Committee then took up for consideration of the draft Twenty-eight Report and adopted the same without any amendment. The Committee authorized the Chairman to finalize the draft Report and present the same to Parliament.

The Committee then adjourned.

STATEMENT OF OBSERVATIONS/RECOMMENDATIONS

Sl. No.	Para	Observations/Recommendations
(1)	(2)	(3)
1.	1.26	<p>The Committee note that "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2012" as introduced in Lok Sabha on 21st May, 2012 seeks to insert certain castes in "The Constitution (Scheduled Castes) Order, 1950" in respect of States of Kerala, Madhya Pradesh, Odisha and Tripura and to omit caste 'Majhi' (Nepali) from "The Constitution (Sikkim) Scheduled Castes Order, 1978". The proposals for modification in the Scheduled Castes Order, 1950 and the Constitution (Sikkim) Scheduled Castes Order, 1978 have been duly processed by the Ministry of Social Justice and Empowerment in consultation with the concerned State Governments, Registrar General of India and the National Commission for Scheduled Castes. The Bill seeks to introduce inclusion of synonym of 2 castes in Kerala, 1 in Madhya Pradesh, 4 in Odisha, 3 in Tripura in The Constitution (Scheduled Castes) Order, 1950" and deletion of a caste from "The Constitution (Sikkim) Scheduled Castes Order, 1978" and also the change of name of the State of Orissa to Odisha. The Committee, approve the amendments in the Bill in its entirety.</p>
2.	1.27	<p>The Committee are constrained to note that data on the estimated population of the communities proposed to be included in Scheduled Castes list through this Bill is not available with the Ministry of Social Justice and Empowerment, however, the State Governments have reported that these communities are socially, educationally and economically backward. The Registrar General of India informed during evidence that after the results of socio-economic and caste Census conducted in 2011 are released, which is likely by March, 2013, the details of population figures of every caste would be available. The Committee, therefore, desire that the Government should try to make available as early as possible the caste-wise data as per the new Census so that socio-economic details of each caste are readily available for use by the various Government agencies especially for determining</p>

the social and economic impact of the of inclusion/exclusion of castes in the SC lists.

In regard to the financial aspect of the Bill, the exact amount of expenditure on the inclusion of synonyms of 10 castes has not been shown in the Financial Memoranda of the Bill. During the evidence, the Secretary also admitted that this would entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for development of Scheduled Castes to which the persons belonging to the newly added communities will become entitled as a result of this Bill. It was also informed that in the Financial Memorandum it was not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non-availability of Caste-wise data. The Committee are in no doubt that such Caste-wise data could be obtained by the Government from 2011 Census records and can be used in preparing Financial Memorandum of the Bill. At this stage, the Committee can only hope that the Government will take appropriate steps to make use of Caste-wise data and show expenditure in the Bills brought out in future on this subject matter.

3. 1.28 The Committee are constrained to note that as many as 17, 18 and 7 proposals from State Governments for amendment in the SC orders are pending with Ministry of Social Justice and Empowerment, Registrar General of India and National Commission for Scheduled Castes respectively. The Committee have been informed that there is a specified procedure for deciding claims for inclusion in and exclusion from and other modification in the list of Scheduled Castes requiring consultation with the above mentioned agencies. Since the whole process is long drawn and sometimes it may take many years for the State Government proposals to reach the Bill stage, the Committee, wish to emphasis that a sound system needs to be put in place under which each organization/agency involved i.e. State Government, Registrar General of India (RGI), National Commission for Scheduled Castes (NCSC) and the Ministry of Social Justice and Empowerment are made to follow strict time schedule to process the proposals received so that the benefits may reach the intended populace in shortest possible time. The Committee hope that the Government will take appropriate steps in right direction.

4. 1.29 The Committee have been apprised that the office of Registrar General of India does not conduct field based anthropological studies for getting updated information on the socio-economic and ethnic profile of the caste proposed to be included in the Scheduled Caste list. The information on the concerned caste are taken from the old and contemporary published anthropological and ethnographic literature of repute as well as Census Reports of pre-independence period besides the information furnished by the State Government/Union Territory Administration are also taken into account. The Committee are unhappy to note that RGI is referring to old literature of pre-independence era in determining the socio-economic status of castes for clearing proposals for inclusion/exclusion of castes and there is no new literature on the demographic and economic status of castes. The Committee therefore, strongly recommend that the Government should collect and use updated data on economic and social status of the various Castes for processing new proposals for inclusion/exclusion of Castes in the Constitution (Scheduled Castes) Order, 1950 as amended from time to time.
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